FORM A

PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF LATAKISAN CONSTRUCTIONS PRIVATE LIMITED

RELEVANT PARTICULARS		
1.	Name of corporate debtor	Latakisan Constructions Private Limited
2.	Date of incorporation of corporate debtor	05-03-2014
3.	Authority under which corporate debtor is incorporated / registered	ROC-Mumbai
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U45201MH2014PTC253842
5.	Address of the registered office and principal office (if any) of corporate debtor	Rajat Sankul, Rambag Road S T Stand, Ganeshpeth, Nagpur, Maharashtra 440018
6.	Insolvency commencement date in respect of corporate debtor	Order pronounced on: 23-06-2023 Order received on: 12-07-2023
7.	Estimated date of closure of insolvency resolution process	08-01-2024
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Prasad Kamalakar Dharap IBBI/IPA-001/IP-P00702/2017-18/11228
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Add: 47 "Prasad", New Ramdaspeth, Nagpur, Maharashtra – 440 010 Email ID: dharap65@rediffmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Add: 47 "Prasad", New Ramdaspeth, Nagpur, Maharashtra – 440 010 Email ID: cirp.latakisan@gmail.com
11.	Last date for submission of claims	26-07-2023
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Nil
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link: https://ibbi.gov.in/ Physical Address: Plot No. 47, Prasad, New Ramdaspeth, Nagpur – 440 010

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the Latakisan Constructions Private Limited 23-06-2023 order received on 12-07-2023.

The creditors of Latakisan Constructions Private Limited, are hereby called upon to submit their claims with proof on or before 26-07-2023 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class {Nil}in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

PRASAD KAMALAKAR DHARAP

Digitally signed by PRASAD KAMALAKAR DHARAP
Date: 2023.07.14 14:15:10 +05'30'

Sd\-

Name and Signature of Interim Resolution Professional : Prasad Dharap

Date and Place : : 13-07-2023 at Nagpur

GOVERNMENT OF ODISHA
OFFICE OF THE CHIEF CONSTRUCTION ENGINEER
KEONJHAR (R&B) CIRCLE, KEONJHAR

B-479

No. 3502 / Date 13.07.2023

INVITATIONS FOR BIDS (IFB)

1st Corrigendum to Bid Identification No C.C.E.K.C., Keonjhar No. 13/2023-24

The following changes are made to the works invited vide Bid Identification No C.C.E.K.C., Keonjhar No. 13/2023-24 vide Letter No. 3399 dt. 10.07.2023.

1. The bid documents in the website **www.tendersodisha.gov.in** will be available in the web site from **11.00 Hours of 15.07.2023 to 16.00 Hours of 27.07.2023** for online bidding.
2. Bids shall be received only on "online" on or before **16.00 Hours of 27.07.2023**.
3. Bids received "**on-line**" shall be **opened at 11.30 Hours on 29.07.2023** in the office of the Chief Construction Engineer, Keonjhar (R&B) Circle, Keonjhar.
4. If the office happens to be closed on the stipulated date of opening of Bids as specified, the bids will be opened on the next working day at the same time and venue.

All other terms & conditions remained unchanged.

Sd/- **Chief Construction Engineer,**
Keonjhar (R&B) Circle, Keonjhar

OIPR-34033/11/0026/2324

FORM A
PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF LATAKISAN CONSTRUCTIONS PRIVATE LIMITED

RELEVANT PARTICULARS

1.	Name of corporate debtor	Latakisan Constructions Private Limited
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3.	Authority under which corporate debtor is incorporated / registered	ROC-Mumbai
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U45201MH2014PTC253842
5.	Address of the registered office and principal office (if any) of corporate debtor	Rajat Sankul, Rambag Road S T Stand, Ganeshpeth, Nagpur, Maharashtra 440018
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7.	Estimated date of closure of insolvency resolution process	08-01-2024
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Prasad Kamalakar Dharap IBBI/IPA-001/IP-P00702/2017-18/11228
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Add: 47 "Prasad", New Ramdaspeth, Nagpur, Maharashtra – 440 010 Email ID: dharap65@rediffmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Add: 47 "Prasad", New Ramdaspeth, Nagpur, Maharashtra – 440 010 Email ID: cirp.latakisan@gmail.com
11.	Last date for submission of claims	26-07-2023
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Nil
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link: https://ibbi.gov.in/ Physical Address: Plot No. 47, Prasad, New Ramdaspeth, Nagpur – 440 010

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A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class {Nil} in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

Sd\-
Name and Signature of Interim Resolution Professional : Prasad Dharap
Date and Place : 13-07-2023 at Nagpur

Requirement of A Suitable Vendor for Development of RSAMI Automation Software, Web Page and Cyber Security Measures (Hardware/ Software) At Rajendra Sinhji Army Mess & Institute (RSAMI), Near Circuit House No. 1 Ashoka Marg, Pune 411001

1. Rajendra Sinhji Army Mess and Institute, Pune requires suitable vendor for development of RSAMI Automation Software, Web Page and Cyber Security Measures (Hardware/ Software).
2. The qualitative and technical requirement of the project can be collected by desirous vendor from RSAMI office on any working day from 10 Am till 5 Pm.
3. Vendors may visit RSAMI premises and familiarize themselves with the acutal requirement.
4. Vendors may enquire details to secretary on mobile 9403107253And by email rsipune@gmail.com
5. Vendors to submit their documents for the said work to secretary, RSAMI Pune after duly visiting RSAMI, collecting qualitative and technical requirement of the project and details of special features in a sealed envelope within two weeks from the publication of this advertisement.
6. Documents will be submitted in two bid basis (technical and commercial).
7. Willing for PBG 05 % project value for five years at the time of acceptance of work.

INDIAN INSTITUTE OF SCIENCE EDUCATION AND RESEARCH PUNE
(An Autonomous Institution of Ministry of Education, Govt. of India)
Dr. Homi Bhabha Road, Pune-411008. Website: www.iiserpune.ac.in

RECRUITMENT: UNDER FUNDED PROJECT
[CONTRACTUAL AND TEMPORARY]

Institute invites applications from Indian nationals for the position of "**Junior Research Fellow (JRF)**" on temporary and contractual basis on consolidated emoluments under funded project in Biology department. For detailed advertisement and submission of application, please visit **www.iiserpune.ac.in** and click on the link "**Opportunities- Non-teaching / Project**".
The last date for submission of applications is **July 20, 2023.**

Advt. No.: 36/2023 Dated-14.07.2023 **REGISTRAR**

The Brihanmumbai Electric Supply & Transport Undertaking
(OF THE BRIHANMUMBAI MAHANAGARPALIKA)

TENDER NOTICE

E-tender is **Re-invited** for the supply of following item.

1) 76662.

Note : For more details, log on to website **https://mahatenders.gov.in**

PRO/AAM(M)/52/2023 GENERAL MANAGER

CORRIGENDUM

E-Tender Notice No. Jalgaon-10/2023-24

Advertisement published on Sunday, 09/07/2023, **Kindly read as detailed E-Tender Notice will be available on website https://www.mahatenders.gov.in** from **date 17/07/2023 instead of 14/07/2023.**

Sd/-
(Sanjay Rathod)
Executive Engineer, PMGSY, MRRDA, Jalgaon

AAVAS FINANCIERS LIMITED

(Formerly known as Au HOUSING FINANCE LIMITED) (CIN:L65922RJ2011PLCO34297)
Regd. & Corp. Office: 201-202, 2nd Floor, South End Square, Mansarovar Industrial Area, Jaipur. 302020

Demand Notice Under Section 13(2) of Securitisation Act of 2002

As the Loan Account Became NPA therefore The Authorised Officer (AO) Under section 13 (2) Of Securitisation And Reconstruction of Financial Assets And Enforcement of Security Interest Act 2002 had issued 60 day demand notice to the borrower as given in the table. According to the Notice if the Borrower does not deposit the Amount within 60 days, the amount will be recovered from Auction of the security as given below. As the demand Notice send to the borrower/guarantor has not been served, copy of demand notice has also been affixed on the secured assets as given below. Therefore you the borrower is informed to deposit the loan amount along with future interest and recovery expenses within 60 days, otherwise under the provisions of section 13 (4) and 14 of the said Act, the AO is free to take possession of the Security as given below.

Name of the Borrower	Date and Amount of Demand Notice Under Sec. 13(2)	Description of Mortgaged property
Mr. RAJKUMAR YENKATI SHENGARAP, Mrs. RUKSANA RAJKUMAR SHENGARAP, Mr. YENKATI RAJAYA SHENGARAPH (A/c No.) LNCHA00620-210162881 & LNCHA09322-230225605	11 Jul 2023 Rs. 928295/- & Rs. 544785/- 04 Jul 2023	PLOT NO. 83, OLD S/R NO 131, NEW SR. NO 58/2, MOUZA LUMBINI NAGAR, GHUGUS, CHANDRAPUR, MAHARASHTRA **Admeasuring 150 Sq. Mtrs**
Mr. TARACHAND B AMDHARE, Mr. TREMBAK TARACHAND AMDHARE, Mrs. SHILABAI TARACHANDJI AMDHARE, Mr. SAURABH TARACHAND AMDHARE (A/c No.) LNNGP03521-220193498 & LNNGP09822-230246515	11 Jul 2023 Rs. 1198529/- & Rs. 348348/- 04 Jul 2023	PLOT NO. 98, KHASRA NO. 31, HOUSE NO. 610/A/98, SAINAGAR, WARD NO 21, PARDI, NAGPUR, MAHARASHTRA **Admeasuring 1500 Sq. Ft.**

Place : Jaipur **Date : 14.07.2023** **Authorised Officer Aavas Financiers Limited**

INDIA SHELTER FINANCE CORPORATION LTD.

IndiaShelter Home Loans

Registered Office: PLOT-15,6TH FLOOR, SEC-44, INSTITUTIONAL AREA, GURUGRAM, HARYANA-122002

Branch Office:Plot No.210, Tiranga Chowk,Cement Road, Nandanvan Above Union Bank Of India Nagpur 440009

PUBLIC NOTICE- AUCTION FOR SALE OF IMMOVABLE PROPERTY

[UNDER RULE 9(1) OF THE SECURITY INTEREST (ENFORCEMENT) RULES, 2002]

NOTICE FOR SALE OF IMMOVABLE PROPERTY/s MORTGAGED WITH India Shelter Finance Corporation (ISFC) (SECURED CREDITOR) UNDER THE SECURITISATION AND RECONSTRUCTION OF FINANCIAL ASSETS AND ENFORCEMENT OF SECURITY INTEREST ACT, 2002

Notice is hereby given to the public in general and in particular to the borrower(s) and guarantor(s) or their legal heirs/ representatives that the below described immovable properties mortgaged/charged to the Secured Creditor, the possession of which has been taken by the Authorized Officer of ISFC (secured creditor), will be sold on 31-07-2023 (Date of Auction) on "AS IS WHERE IS", "AS IS WHAT IS" and "WHAT EVER THERE IS" basis for recovery of outstanding dues from below mentioned Borrowers, Co- Borrowers or Guarantors. The Reserve Price and the Earnest Money Deposit is mentioned below. The sealed envelope containing EMD amount for participating in Public Auction shall be submitted to the Authorised Officer of ISFC. On or before 28-07-2023 till 5 PM at Branch/Corporate Office:Plot No.210, Tiranga Chowk,Cement Road, Nandanvan Above Union Bank Of India Nagpur 440009

Loan Account No./ AP ID	Name of Borrower(s)/ Co-Borrower(s)/ Guarantor(s)/ Legal Heir(s)/ Legal Rep.	Date of Demand Notice amount as on date	Type of Possession (Under Constructive/ Physical)	Reserve Price	Earnest Money
HL44chlons000005009245 /AP-10017191	Saroj Narbhariya & Rakesha singh Narvariya C/o.Ramsingh Shripat Naravariya Plot No.18 Shyam Nagar Bhagwan Nagar Near Opp Gali Bank of Maharashtra Nagpur-440027, Maharashtra	30-03-2021 Rs. 3,58,727.02/- (Rupees Three Lakh Fifty Eight Thousand Seven Hundred Twenty Seven and Two Paisa Only) as on 31-03.2021	Symbolic Possession	Rs.3,07,200/- (Rupees Three Lakh Seven Thousand Two Hundred Only)	Rs.30,720/- (Rs. Thirty Thousand seven Hundred Twenty Only)

Description of Property:
All that piece and Parcel of Property bearing Plot No.130 of Group No.B ,Mouza Chikhali (Dev) P.H.No.17 A Sheet No.744/06 CTS No 18, Total Admeasuring 600 Sq.ft. Ward No.2 Nagpur Maharashtra-440026Bounded as under:- East- Plot No.31, West- Plot No.129, North- Road, South- Plot No.132.

Terms and conditions:
1)The prescribed Tender/ Bid Form and the terms and conditions of sale will be available with the Branch/Corporate Office: Plot No.210, Tiranga Chowk,Cement Road, Nandanvan Above Union Bank Of India Nagpur 440009-. between 10.00 a.m. to 5.00 p.m. on any working day.
2)The immovable property shall not be sold below the Reserve Price.
3)All the bids/ tenders submitted for the purchase of the above property/s shall be accompanied by Earnest Money as mentioned above. EMD amount favouring the "India Shelter Finance Corporation Limited" payable at Delhi. The EMD amount will be return to the unsuccessful bidders after auction.
4)The highest bidder shall be declared as successful bidder provided always that he/she is legally qualified to bid and provided further that the bid amount is not less than the reserve price. It shall be the discretion of the Authorised Officer to decline/ acceptance of the highest bid when the price offered appears inadequate as to make it inadvisable to do so.
5)The prospective bidders can inspect the property on 27-07-2023 between 11.00 A.M and 5.00 P.M with prior appointment.
6)The person declared as a successful bidder shall, immediately after the declaration, deposit 25% of the amount of purchase money/ highest bid which would include EMD amount to the Authorised Officer within 24 Hrs. and in default of such deposit, the property shall forthwith be put to fresh auction/ sale by private treaty.
7)In case the initial deposit is made as above, the balance amount of the purchaser money payable shall be paid by the purchaser to the Authorised Officer on or before the 15th day from the date of confirmation of the sale of the property, exclusive of such day or if the 15th day be a Sunday or other holiday, then on the first office day after the 15th day.
8)In the event of default of any payment within the period mentioned above, the property shall be put to fresh auction/ sale by private treaty. The deposit including EMD shall stand forfeited by India Shelter Finance Corporation Ltd. . and the defaulting purchaser shall lose all claims to the property.
9)The above sale shall be subject to the final approval of ISFC, interested parties are requested to verify/confirm the statutory and other dues like Sales/Property tax, Electricity dues, and society dues, from the respective departments / offices. The Company does not undertake any responsibility of payment of any dues on the property.
10)TDS of 1%, if any, shall be payable by the highest bidder over the highest declared bid amount. The payment needs to be deposited by the highest bidder in the PAN of the company and the copy of the challan shall be submitted to the company.
11)Sale is strictly subject to the terms and conditions incorporated in this advertisement and into the prescribed tender form.
12)The successful bidder/purchaser shall bear all stamp duty, registration fees, and incidental expenses for getting sale certificate registered as applicable as per law.
13)The Authorised Officer has the absolute right to accept or reject the bid or adjourn / postpone / cancel the tender without assigning any reason thereof and also to modify any terms and conditions of this sale without any prior notice.
14)Interested bidders may contact Mr. Tushar Hurde at Mob. No. 8956559300,7350002453 during office hours (10.00AM to 6.00 PM).

15 DAYS SALE NOTICE TO THE BORROWER/GUARANTOR/MORTGAGOR

The above mentioned Borrower/Mortgagor/guarantors are hereby noticed to pay the sum as mentioned in Demand Notice under section 13(2) with as on date interest and expenses before the date of Auction failing which the property shall be auctioned and balance dues, if any, will be recovered with interest and cost from you

For India Shelter Finance Corporation Ltd
Authorised officer
Mr.Tushar Hurde, Mob- 8956559300,7350002453

Date: Nagpur
Place: 14-07-2023

इण्डियन ओवरसीज बैंक Indian Overseas Bank

REGIONAL OFFICE NAGPUR
C/o 4C Nirmala Apartment, GF, Tilak Nagar Nawab Layout, Amravati Road, Nagpur -10
Ph.:0712-2533343, Email : iob2537@iob.in

DEMANT NOTICE TO BORROWERS UNDER SUB SECTION (2) OF SECTION 13 OF THE SARFAESI ACT, 2002.

Under Section 13(2) of the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act 2002 (SARFAESI Act) read with Rule 3(1) of the Security Interest (Enforcement) Rules, 2002 (Rules)

1. Whereas the undersigned being the Authorised Officer of Indian Overseas Bank under SARFAESI Act and in exercise of powers conferred under Section 13(12) read with Rule 3, issued Demand Notice under Section 13(2) of the said Act, calling upon the Borrowers/ mortgagors/ guarantors listed hereunder (hereinafter referred to as the "said Borrowers"), to repay the amounts mentioned in the Notice, within 60 days from the date of receipt of Notice, as per details given below.
2. The said Notices have been returned undelivered by the postal authorities /have not been duly acknowledged by the borrowers/mortgagors/guarantors. * Hence the Bank by way of abundant caution is effecting this publication of the demand notice. The undersigned has, therefore, caused these Notices to be pasted on the premises of the last known addresses of the said Borrowers/ mortgagors/ guarantors as per the said Act. Copies of the said Notices are available with the undersigned and the said Borrowers/ mortgagors / guarantors, may, if they so desire, collect the said copies from the undersigned on any working day during normal office hours.
3. Against the above background, Notice is hereby given, once again, to said Borrowers/ mortgagors/ guarantors to pay to Indian Overseas Bank, within **60 days** from the date of publication of this Notice, the amounts indicated/payable as given below under the loan & other documents. As security for due repayment of the loan, the following assets have been mortgaged to Indian Overseas Bank by the respective parties as below.

HINGNA ROAD BRANCH

Sl. No.	Known Legal Heirs of Late Mr. Nitin Champatrao Chaudhari S/o Mr. Champatrao Chaudhari (Borrower & Mortgagor)	Total outstanding * Rs. 18,59,407.79 as on 22.06.2023	Description of Secured Assets	Date of Demand Notice
1	**Mrs. Rani Nitin Chaudhari (W/o Nitin Champatrao Chaudhari)** For herself and for minor daughter **(Bhumika Nitin Choudhari) of Late Mr. Nitin Champatrao Chaudhari (Borrower & Mortgagor) Address:** 31, Near Shiv Mandir, Pukhraj Kochar, Ward Hinganghat Wardha, Nagpur, Maharashtra-442301 **Also at:** Apartment No. A-312, Tower A, Third Floor, "VEDAARYA HOMES", Village- Borkhedi, Gram Panchayat-Bothli, Tahsil-Nagpur (Rural), District-Nagpur-441108	Housing Loan under Subhagruha Scheme A/c No. 242503489000005	All that part and parcel of Apartment No.A-312, Tower A, Third Floor in the name of building "VEDAARYA HOMES" admeasuring 44.841 sq mtrs carpet area, together with 0.412 % undivided share and interest all that piece and parcel of land containing by admeasure-ments 11317.95 Sq mtrs being a portion of the entire land bearing KH.No 163/1 of Mouza- Borkhedi, P.S.K. 74 including all other easementary rights appurtenant belonging thereto, situated at village- Borkhedi, within the limits of the Gram panchayat-Bothli, in Tahsil-Nagpur (Rural) and District-Nagpur Name of the owner- Late Mr. Nitin Champatrao Chaudhari S/o Mr. Champatrao Chaudhari. **Plot:** East: 18 mtrs Wide Road (Pandhan Road), West: NH-7 (Nagpur Wardha Road), North: Survey/Kh No 162 & 158, South: Survey /Kh No 163/2. **Apartment :** East: apartment no A-313, West: Apartment No A-311, North: Open space, South: Passage	03.07.2023
2	**All other legal heirs, if any, not known to the bank**			
3	**Mrs. Rani Nitin Chaudhari (guarantor) W/o Nitin Champatrao Chaudhari, Address:** 31 Near Shiv Mandir Pukhraj Kochar Ward Hinganghat Wardha, Maharshtra-442301.			
4	**Mr. Dayanand Abaji Bhatarkar (guarantor) S/o Abaji Bhatarkar Address:** 469/3 Ward No 6, Gajanan Nagar Behind Matosri Mangal Karyala, Arvi Naka Wardha, Maharashtra-442001			

* payable with further interest at contractual rates/rests as agreed from the date mentioned above till date of payment.

4. If the said borrowers/ mortgagors / guarantors fail to make payment to Indian Overseas Bank as aforesaid, then Indian Overseas Bank shall proceed against the above secured assets under Section 13(4) of the SARFAESI Act and Rules entirely at the risks, costs and consequences of the said borrowers/ mortgagors/guarantors.
5. Further, the attention of borrowers/ mortgagors / guarantors is invited to provisions of Sub-section (8) of the Section 13 of the Act, in respect of time available to them to redeem the secured assets.
6. The said Borrowers/ mortgagors / guarantors are prohibited under the SARFAESI Act from transferring the secured assets, whether by way of sale, lease or otherwise without the prior written consent of Indian Overseas Bank. Any person who contravenes or abets contravention of the provisions of the Act or Rules shall be liable for imprisonment and/ or fine as given under Section 29 of the Act.

Sd/-
Date : 12/07/2023, Place : Nagpur **Authorised Officer, Indian Overseas Bank**

इंडियन बैंक (भारत सरकार का उपक्रम) **Indian Bank** (A Govt. of India Undertaking)
इलाहाबाद **ALLAHABAD**

Branch Office: Civil Line, Palm Road, Near RBI, Nagpur - 440 001 Phone Nos: :0712-2530053 Email: :civillinesnagpur@indianbank.co.in

[Under Rule (8(1) of Security Interest (Enforcement) Rules, 2002]

Possession Notice (for Immovable property)

WHEREAS,
The undersigned being the Authorized officer of the **INDIAN Bank** under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in exercise of the powers conferred to him under section 13(12) (read with rule 3) of the Security Interest (Enforcement) Rules, 2002 issued a demand notice dated **11.05.2023** calling upon the borrower, **Sachin Sahebrao Jamnekar (Borrower)** to repay the amount mentioned in the notice being **Rs.14.38,841/- (Rupees Fourteen Lac Thirty Eight Thousand Eight Hundred and Forty One only)** plus expenses cost &further interest at the agreed rate from **01.05.2023** within 60 days from the date of receipt of the said notice.
The Borrowers/Guarantors/Mortgagor having failed to repay the amount, notice is hereby given to the borrowers/guarantors/mortgagor and the public in general that the undersigned has taken possession of the property described herein below in exercise of the powers conferred on him under section 13(4) of the said Act read with rule 8 of the said rules on **10th day of July of the year Two Thousand Twenty Three.**
The borrowers/Guarantors/Mortgagor in particular and the public in general are hereby cautioned not to deal with this property and any dealings with the property will be subject to the charge of **Indian Bank, Friends Colony Branch (e-ALB)** for an amount **Rs.14,38,841/- (Rupees Fourteen Lac Thirty Eight Thousand Eight Hundred and Forty One only)** plus expenses cost & future interest from **01.05.2023** and future interest & expenses thereon.
The borrower's attention is invited to the provision of subsection 8 of Section 13 of the Act in respect of time available, to redeem the secured assets.

DESCRIPTION OF THE IMMOVABLE PROPERTY

Al that piece and parcel of Flat No. S-1, 2nd Floor, Super B/U area 21.714 Sq Mts, Building Known and Styled as "Shri Ganesh Apartment-4" constructed on piece and parcel of Plot No. 76 & 77, total admeasuring area 128.63 Sq mts situated at Mouza-Borgaon, Kh No. 166/3 & 166/4, C.S. No 511 & 512, Sheet No. 74, bearing corporation house no. 571/76+77 situated behind Rachna Vishwa Apartments & K.T Nagar Tehsil & District - Nagpur belonging to Mr. Sachin Jamnekar the same is bounded as under: To the **East:** Plot No. 49 & 50, To the **West:** Road, To the **North:** Plot No. 75, To the **South:** Road

Date: 11.07.2023 **Chief Manager/Authorised Officer**
Place: Nagpur **Indian bank**

APPENDIX- IV-A
[See proviso to rule 8 (6)]
Sale Notice for sale of Immovable Property

E-Auction Sale Notice for sale of Immovable Assets under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with proviso to Rule 8(6) and Rule 9(1) of the Security Interest (Enforcement) Rules, 2002.

Notice is hereby given to the public in general and in particular to the Borrower(s) and Guarantor(s) that the below described Immovable Property mortgaged to **Assets Care & Reconstruction Enterprise Ltd. [CIN: U65993DL2002PLC115769] ("Secured Creditor")**, the **physical possession** of which has been taken by the Authorised Officer of the Secured Creditor, will be sold on **"as is where is", "as is what is" and "whatever there is"** basis on **31.07.2023** from **02.00 P.M. to 04.00 P.M.**, for recovery of **Rs. 30,55,563/- (Rupees Thirty Lakh Fifty Five Thousand Five Hundred Sixty Three only)** pending towards **Loan Account No. K014XII** [Old Loan Account No. **HHLPUC00384799**], by way of outstanding principal, arrears (including accrued late charges) and interest till **10.07.2023** with applicable future interest in terms of the Loan Agreement and other related loan document(s) w.e.f. **11.07.2023** along with legal expenses and other charges due to the Secured Creditor from **Kishor Uttam Bagale @ Kishor U Bagale and Nalini Kishor Bagale.**

The old Loan Account along with its underlying security(ies), including the Immovable Property, had been assigned by Indiabulls Housing Finance Ltd. **("IHFL")** to Indiabulls Asset Reconstruction Co. Ltd. **("IARCL")** vide Assignment Agreement dated **31.12.2019**. The said Loan Account has been further assigned by IARCL to and in favour of the Secured Creditor, acting as a **Trustee of ACRE-102-Trust,** vide Assignment Agreement dated **26.04.2021** read with Rectification Deed dated **26.08.2021.**

The Reserve Price of the Immovable Property will be **Rs. 16,50,000/- (Rupees Sixteen Lakh Fifty Thousand only)** and the Earnest Money Deposit **("EMD")** will be **Rs. 1,65,000/- (Rupees One Lakh Sixty Five Thousand only)** i.e. equivalent to 10% of the Reserve Price.

DESCRIPTION OF THE IMMOVABLE PROPERTY

FLAT/ UNIT BEARING NO. I - 107 SITUATED ON THE 1ST FLOOR HAVING AREA OF 32.68 SQ. MTR. (CARPET) ALONG WITH THE AREA INCLUDING THE ALLOCATED RIGHT TO USE OF ALL COMMON RESTRICTED AREAS IN THE "I" BUILDING IN THE PROJECT KNOWN AS "MANTRA MOMENTS" TOGETHER WITH THE ENCLOSED BALCONY HAVING AREA OF 4.19 SQ.MTR. AND TERRACES HAVING AREA OF 2.64 SQ.MTR. CONSTRUCTED ON LAND BEARING GAT NO.167 (OLD GAT NO. 1287/1) AND 168 (OLD GAT NO. 1287/2) SITUATED IN VILLAGE BORHADEWADI, DEHU - ALANDI ROAD, TAL HAVELI, DISTRICT PUNE - 412105, MAHARASHTRA.

For detailed terms and conditions of the sale, please refer to the link provided on the website of the Secured Creditor i.e. www.acreindia.in; For bidding, log on to www.auctionfocus.in

Sd/-
Authorized officer
Date : 13.07.2023 **ASSETS CARE & RECONSTRUCTION ENTERPRISE LTD.**
Place : PUNE **TRUSTEE OF ACRE-102-TRUST**

Hinduja Housing Finance Limited

HINDUJA HOUSING FINANCE LIMITED
Corporate Office: 167-169 2nd floor Anna salai saidapet Chennai - 600 015. Tamil Nadu.
Branch Office: 3Rd Floor, Gemstone Building, Near CBS Stand, New Shahupuri, Kolhapur-416001. Maharashtra.

DEMAND NOTICE U/s 13(2)

You the below mentioned borrower has availed loan by mortgaging the schedule mentioned property and you the below mention has stood as borrower/co- borrower guarantor for the loan agreement. Consequent to the defaulters committed by you, your loan account has been classified as non- performing asset under the provisions of the Securitization & Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (in short SARFAESI Act). We Hinduja Housing Finance Limited had issued Demand Notice u/s 13(2) read with section 13(13) of the SARFAESI Act to the address furnished by you. The notices sent to you by the Registered Post/ Blue Dart Courier are served, received back & returned unserved. The contents of the said notices are that you had committed default in payment of the various loans guaranteed to you. Therefore, the present publication carried out to serve the
notice as the provision of Section 13(2) of SARFAESI Act and in terms of provision to the rule 3(1) of the Security Interest (Enforcement) Rules, 2002:

Name and Address of the Account, Borrower(s) & Guarantor(s)	Loan Account Number	Details of the security to be enforced	Date of NPA	Date of Demand Notice	Amount due as per Demand Notice
MR.PANDIT NAIK (Borrower) and MRS. MANISHA NAIK (Co-borrowers)	MH/KLP/KLPR/A000000323 & CO/CPC/CPOF/A000000720	Flat No. 25 having area 60-00 sq. mtrs. (built-up) situated on Second Floor of the apartment building known as "SHIVNERI APARTMENT" which is constructed on City Survey No. 1751/1B having area 1316.4 Sq. mtrs, situated at 'A' ward, K. Karveer, Kolhapur.Bounded by -East Mahanagarpalika Road, West-Flat No. 24,South-Flat No. 17,North-Open Space	31.05.2023	21/06/2023	Rs. 24,58,242/- (Rupees Twenty Four Lacs Fifty Eight Thousand Two Hundred Forty Two Only

You are hereby called upon to pay Hinduja Housing Finance Limited within the period of 60 days from the date of publication of this Notice the aforesaid amount with interest and cost failing which Hinduja Housing Finance Limited will take necessary action under the Provisions of the said Act against all or any one or more of the secured assets including taking possession of secured assets of the borrowers, mortgagors and the guarantors. The power available to the Hinduja Housing Finance Limited under the said act include (1) Power to take possession of the secured assets of the borrowers/guarantors including the rights to transfer by way of lease, assignment of sale for releasing secured assets (2) Take over management of the secured assets including rights to transfer by ways of lease, assignment or sale and realize the secured assets and any transfer as of secured assets by Hinduja Housing Finance Limited shall vest in all the rights and relation to the secured assets transferred as it the transfer has been made by you.
In terms of the Provisions of the Section 13(13) of the said act, you are hereby prohibited from transferring, either by way of sale, lease or otherwise (other than in the normal course of your business), any of the secured assets as referred to above and hypothecated/mortgaged to the Home First Finance Company India Limited without prior consent of the Hinduja Housing Finance Limited.

Place: Kolhapur **Signed by:**
Date: 14/07/2023 **AUTHORISED OFFICER.**

State Bank of India
Stressed Asset Recovery Branch (SARB), Nagpur

Authorised Officer's Details:-
Name : Shri R C Meshram
e-mail ID: - sbi.10152@sbi.co.in,
Mobile No:- 7391816901

5, Sai Complex, 3rd Floor,
Above Industrial Finance Branch,
Bharatnagar, Amravati Road,
Nagpur 440 033 (M.S.)

E-AUCTION SALE NOTICE FOR SALE OF IMMOVABLE PROPERTY

Appendix IV-A
[See Proviso to Rule 8(6)]

E-Auction Sale Notice for Sale of Immovable Assets under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with proviso to Rule 8(6) of the Security Interest (Enforcement) Rules, 2002.
Notice is hereby given to the public in general and in particular to the Borrower (s) and Guarantor (s) that the below described immovable property mortgaged/charged to the Secured Creditor, the **"Physical Possession"** of which has been taken by the Authorised Officer of State Bank of India, the Secured Creditor, will be sold on **"AS IS WHERE IS", "AS IS WHAT IS", and "WHATEVER THERE IS" basis on 31.07. 2023.**
The details of Borrower(s), Guarantor(s) and Description of Property and Terms & Conditions of the e-Auction specified as under.

Sr. No.	Name Of Borrower(s) & Guarantor (s)	Outstanding Dues for Recovery of which Property/ies is/are being Sold	Description of the Property/ies	Details
1.	**M/s Bhagwan Oil Mill, Prop. Mr, Bhagwan Yadaorao Pund, Plot No. 32,33,34 Gat No 187, Kamargaon, TahKaranja, Dist. Washim** **Guarantor: Shri. Digambar Yadaorao Pund, Plot No. 32,33,34 Gat No 187, Kamargaon, TahKaranja, Dist. Washim**	**Rs. 1,32,84,602.00 as on as on 08.01.2018 plus further interest and cost due in.**	1. All that · piece and parcel of land along with construction there.on existing and proposed] situated at mouzeKamargaon property situated at Gat 2 No 187, Plot No 32,33,34 area adm 170.00 sqmtrs. 170.00 sq. mtrs, and 187.00 sqmtrs respectively, aggregate land area 527 sqmtrs, along with proposed construction thereon. Construction area admeasuring 355.49 sqmtrs , owned by Bhagwan Yadavrao Pund & All that piece and parcel of land along with construction thereon [existing and proposed], situated at MouzeKamargaon property situated at Gat No 187,Plot No 35,36,37 area adm 229.50 sqmtrs. 170.00 sq. mtrs, arid 170.00 sqmtrs respectively aggregate land area 569.50 sqmtrs, along with proposed construction thereon,owned by Bhagwan Yadavrao Pund	**Reserve Price: Rs. 43,75,000.00,** (below which property will not be sold) **Earnest Money Deposit (EMD) 10% of the Reserve Price : Rs. 4,37,500/-** **Bid Increment Amount: Rs.25,000/-**
			2. All that piece and parcel of land along with construction thereon. [existing and proposed}, situated at MouzeKamargaon property situ.ated at Gat No 187,Plot No 26 & 27 area adm 165.00 sqmtrsmtrs, and 167.50 sqmtrs respectively aggregate land area 332.50 sqmtrs, owned by Bhagwan Yadavrao Pund.	**Reserve Price: Rs. 8,07,000.00** (below which property will not be sold) **Earnest Money Deposit (EMD) 10% of the Reserve Price : Rs. 80,700/-** **Bid Increment Amount: Rs.25,000/-**
			3. All that piece and parcel of land along with construction thereon [existing and proposed], situated at MouzeKamargaon property situated at Gat No 187,Plot No 29,30,31,38,39, & 40 area adm 165.65 sqmtrs. 170.00 sq. mtrs, 170.00 sq. mtrs, 170.00 sqmtrs and 166.86 Sqmtrs. Respectively. aggregate land area 1012.51 sq · mtrs, owned by Bhagwan Yadavrao Pund.	**Reserve Price: Rs. 24,60,000.00** (below which property will not be sold) **Earnest Money Deposit (EMD) 10% of the Reserve Price : Rs. 2,46,000/-** **Bid Increment Amount: Rs.25,000/-**
			4. Plant & Machinery(As per list)	**Reserve Price: Rs. 5,50,000.00** (below which property will not be sold) **Earnest Money Deposit (EMD) 10% of the Reserve Price : Rs. 55,000/-** **Bid Increment Amount: Rs.25,000/-**

Note: The payment of all statutory/non-statutory dues, taxes, rates, assessments, charges, fees etc., owing to anybody shall be the sole responsibility of successful bidder only. Successful bidder will required to pay 1% TDS extra on property having Reserve Price more than Rs.50.00 Lakhs.
Interested bidder may deposit Pre-Bid EMD with MSTC before the close of e-Auction. Credit of Pre-bid EMD shall be given to the bidder only after receipt of payment in MSTC's Bank account and updation of such information in the e-auction website. This may take some time as per banking process and hence bidders, in their own interest, are advised to submit the pre-bid EMD amount well in advance to avoid any last minute problem.
Date & Time of e-Auction: 31.07.2023, Time of e-Auction from 12.00 noon to 4.00 P. M. with unlimited extensions of 10 minutes each.
Date and Time for Inspection of the properties: 25.07.2023 from 11.00 A.M. to 2.00 P.M.
For more details please contact on Mobile Nos.7391816901, 7350244924 E-mail: sbi.10152@sbi.co.in. For detailed terms and conditions of the sale, please refer of the link provided on website i.e. https://www.mstcecommerce.com/auctionhome/ibapi/index.jsp and https://bank.sbi

Sd/
(Authorised Officer)
State Bank of India
Stressed Asset Recovery Branch, Nagpur

Date : 10.07.2023
Place : Nagpur

Seal

क्षयरुग्णांच्या संख्येत पुन्हा वाढ

आरोग्य वार्ता

न्यू यॉर्क : संसर्गजन्य आजारांमध्ये सर्वाधिक मृत्यू क्षयरोगाचे होते. ही परिस्थिती बदलण्यासाठी अमेरिकेसह अनेक देशांनी केलेल्या प्रयत्नांमुळे मोठे यश मिळाले. पण, २०२० मध्ये करोना साथ जगभर पसरल्यानंतर या आजाराच्या रुग्णसंख्येत पुन्हा वाढ होऊ लागली आहे.

'कोलोराडो स्टेट युनिव्हर्सिटी'मधील 'मायकोबॅक्टेरिया रिसर्च लेबॉरेटरी'चे तज्ज्ञ कार्लोस फ्रेंको-पेरेडेस यांनी सांगितले की, करोना रोखण्यासाठी केलेल्या प्रयत्नांमुळे क्षयरुग्णांच्या संख्येत घट झाली असावी, असा अंदाज सुरुवातीला वर्तविण्यात आला होता. परंतु ही संख्या साथ सुरू होण्यापूर्वीच्या स्थितीप्रमाणे आता आहे. अनेक दशकांनंतर आता पुन्हा जगभरात क्षयरुग्ण आणि मृत्युसंख्येत वाढ झाली आहे.

करोनामुळे जगभरातील आरोग्य सुविधांमध्ये अडथळा निर्माण झाला. तसेच आर्थिक दुर्बल घटकांना या काळात उत्पन्नाचे साधन मिळाले नाही. तसेच त्यांच्या सामाजिक स्थितीवरही परिणाम झाला होता. यामुळे क्षयरोग निर्मूलनाच्या मोहीमेत मोठा अडथळा निर्माण झाला, असेही त्यांनी सांगितले.

जागतिक आरोग्य संघटनेने दिलेल्या माहितीनुसार २०२० मध्ये क्षयरोगाचे एक कोटी एक लाख नवे रुग्ण आढळले होते. तर, २०२१ मध्ये ही संख्या एक कोटी पाच लाख झाली.

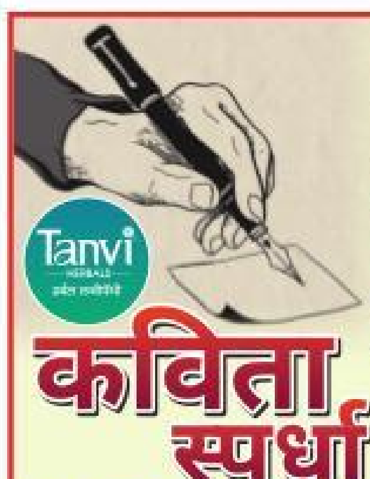
उत्तर भारतात पावसाचा कहर कायम

पीटीआय, नवी दिल्ली

उत्तर भारतात पावसाचा धुमाकूळ सुरूच आहे. उत्तर प्रदेशात पावसाशी संबंधित घटनांमुळे चार जण मरण पावले. दिल्लीला पाऊस व पूरस्थितीचा मोठा तडाखा बसला असून, काही ठिकाणी रुग्णालयांतून रुग्णांना इतरत्र हलवणे भाग पडले. यमुनेच्या पाण्याची पातळी वाढतच आहे. दिल्लीत कमी महत्त्वाची सरकारी कार्यालये, शाळा-महाविद्यालये रविवारपर्यंत बंद ठेवण्यात आली असून, पंजाबमध्येही शाळाबंदची मुदत रविवारपर्यंत वाढविली आहे.

राजधानी दिल्लीत रस्त्यांना नदीचे स्वरूप येऊन पाणी घरे, रुग्णालये, स्मशानभूमी आणि निवारागृहांमध्ये शिरल्यामुळे सामान्य जनजीवन कोलमडले आहे. यमुनेचे पाणी गुरुवारी दुपारी एक वाजेपर्यंत २०८.६२ मीटर इतक्या विक्रमी पातळीपर्यंत वाढले. यामुळे ४५ वर्षांपूर्वीचा २०७.४९ मीटरचा विक्रम मोडला आहे. यमुनेच्या वाढत्या पातळीमुळे वझिराबाद, चंद्रवाल व ओखला येथील जल प्रक्रिया केंद्रे बंद करावी लागल्याने दिल्ली सरकारने पाणीपुरवठ्यात २५ टक्के कपात केली. यामुळे शहराला पाणीटंचाईचे संकट भेडसावत आहे.

दिल्ली सरकारतर्फे चालवल्या जाणाऱ्या उत्तर दिल्लीतील एका ट्रॉमा सेंटरमध्ये पाणी शिरू लागल्यामुळे, अधिकाऱ्यांनी या ठिकाणच्या सुमारे ४० रुग्णांना लोकनायक जयप्रकाश नारायण रुग्णालयात हलवण्यास सुरुवात केली. सुश्रुत ट्रॉमा सेंटरमधून हलवण्यात येणाऱ्यांमध्ये अतिदक्षता विभागातील तीन रुग्णांचाही समावेश असल्याचे एका वरिष्ठ अधिकाऱ्याने सांगितले. पाणी या परिसरात शिरल्यामुळे ट्रॉमा सेंटरचे मुख्य द्वार जलमय झाले. यमुनेचे पाणी वाढत असल्याने दिल्ली पोलिसांनी गुरुवारी वाहनांच्या वाहतुकीवरील निर्बंध आणि नियमन यांसाठी सूचनावली जारी केली.



'भारत माझा देश आहे' या विषयावर मराठी, हिंदी किंवा इंग्लिश या पैकी फक्त कोणत्याही एका भाषेतील फक्त 2 ते 3 कडव्यांची ही कविता स्वत: रचलेली असावी. जास्त कडवी असल्यास स्पर्धेत प्रवेशिका पात्र ठरणार नाही.
1 ऑगस्ट 2023 ही प्रवेशिका पाठवण्याची शेवटची तारीख असेल. प्रवेशिका तन्वी हर्बलच्या 9820075813 या नंबर वर नाव, पत्ता, मेलआयडी, मोबाईल नंबरसह व्हाट्सअपवर पाठवाव्या.
बाल गट - 8 वर्षे पर्यंत, कुमार गट - 9 ते 16 वर्षे, मध्यम गट - 17 ते 60 वर्षे, ज्येष्ठ गट - 61 वर्षांच्या पुढील अशा 4 गटात ही स्पर्धा होईल व 15 ऑगस्ट ला तन्वी हर्बल्स च्या यु ट्यूब पेज वर रिझल्ट डिक्लेअर केला जाईल.
प्रत्येक गटात 3 बक्षिसे व ट्रॉफी दिल्या जातील. तेव्हा जरूर स्पर्धेत सहभागी व्हा व ट्रॉफी जिंका
Tanvi
कविता स्पर्धा
तन्वी क्लिनिक रोज फ्री चेकअप : तन्वी घंटाळी ठाणे : 9769695892 | तन्वी दादर : 9833683621

राफेल खरेदी प्रस्तावाला मंजुरी

पंतप्रधान नरेंद्र मोदी फ्रान्स दौऱ्यावर

पीटीआय, पॅरिस

भारताने फ्रान्सकडून २६ राफेल लढाऊ विमाने आणि फ्रेंच बनावटीच्या तीन स्कॉर्पियन पाणबुड्या खरेदी करण्याच्या प्रस्तावाला गुरुवारी मंजुरी दिली. संरक्षणमंत्री राजनाथ सिंह यांच्या नेतृत्वाखालील संरक्षण खरेदी समितीने (डीएसी) या खरेदी प्रस्तावाला मंजुरी दिल्याची माहिती संरक्षण मंत्रालयाने दिली. यामध्ये संबंधित पूरक उपकरणे, शस्त्रे, सुटे भाग, कर्मचारी प्रशिक्षण इत्याही बाबींचाही समावेश असेल.

पंतप्रधान नरेंद्र मोदी आणि फ्रान्सचे अध्यक्ष इमॅन्युएल मॅक्रॉन यांच्या दरम्यान शुक्रवारी चर्चा झाल्यानंतर या खरेदी प्रस्तावाची घोषणा अपेक्षित आहे.

पंतप्रधान नरेंद्र मोदी यांचे गुरुवारी दोन दिवसांच्या फ्रान्स दौऱ्यावर आगमन झाले. या दौऱ्यामध्ये पंतप्रधान नरेंद्र मोदी आणि फ्रान्सचे अध्यक्ष इमॅन्युएल मॅक्रॉन यांच्या दरम्यान विविध विषयांवर व्यापक चर्चा होणार असून त्यानंतर ते फ्रान्सच्या राष्ट्रीय दिन सोहळ्यामध्ये प्रमुख पाहुणे म्हणून सहभागी होणार आहेत. या सोहळ्यामध्ये भारताचे २६९ सदस्यांचे पथक सहभागी होणार आहे.

Bank of Baroda / बँक ऑफ बड़ौदा

इतवारी शाखा : प्लाट नं. 591, टेलीफोन एक्सचेंज चौक, सेन्ट्रल एव्हेन्यु रोड, नागपूर - 440008 फोन : 0712-2777125, ईमेल : Itwari@bankofbaroda.co.in

ताबा सुचना
(स्थावर मालमत्तेकरीता)

ज्याअर्थी,

खालील सही करणारा वित्तीय प्रतिभूतिकरण व पूर्नरचना आणि प्रतिभूती अंमलबजावणी (दुसरा) अध्यादेश अधिनियम, 2002 (ऑर्डर 2022 चा 3) अंतर्गत बँक ऑफ बडौदा चे प्राधिकृत अधिकारी या नात्याने आणि प्रतिभूती हिताधिकार अंमलबजावणी नियमावली 2002 च्या नियम 3 सह वाचल्या जाणा-या कलम 13(12) अंतर्गत प्रदान केलेल्या अधिकाराचा वापर करुन **दि. 19.04.2023** ला डिमांड नोटिस जारी केली गेली होती. ज्यामध्ये खालील कर्जदार **मेसर्स स्मोक डेंडीझ किचन लिमिटेड (त्यांच्या संचालकांव्दारे, श्री मोहक दुबे मुलगा श्री मनोज कुमार दुबे आणि श्री प्रतीक चौधरी मुलगा विष्णु चौधरी), 1)श्री विष्णु चौधरी मुलगा राधेश्याम चौधरी, 2)श्रीमती. आशा चौधरी पत्नी श्री. विष्णु चौधरी, 3)श्री मनोज दुबे मुलगा राम प्रसाद दुबे, 4)श्रीमती. दिपशीखा दुबे पत्नी मनोज दुबे, 5)श्री मोहक दुबे मुलगा मनोज दुबे, 6)श्री प्रतीक चौधरी मुलगा विष्णु चौधरी (कर्जदार, जमानतदार, गहाणदार)** यांना नमूद केलेली रक्कम **रु. 64,07,554.52/- (रुपये चौसष्ठ लाख सात हजार पाचशे चौपन्न आणि बावण्ण फकत) + त्यावर लागु न केलेले व्याज आणि इतर कायदेशीर शुल्कांसह त्यावरील पुढील व्याज कराराच्या दराने तसेच सदर नोटीस मिळाल्याच्या तारखेपासून 60 दिवसांच्या आत पेमेंट केल्याच्या तारखेपर्यंतचे शुल्क आणि खर्च.**

कर्जदार यांनी या रक्कमेची परतफेड न केल्यामुळे एतद् व्दारे कर्जदार आणि सर्व सामान्य जनतेला सुचित करण्यात येते की खालील सही करणा-यांनी उक्त नियमावलीच्या नियम 8 सह वाचल्या जाणा-या आणि उक्त अधिनियमाच्या कलम 13(4) अंतर्गत खालील हस्ताक्षरकर्त्याने सिक्युरिटी इंटरेस्ट (एनफोर्समेंट) रुल्स, 2002 त्यांना प्रदान केलेल्या अधिकाराचा वापर करुन बँकेस गहाण असलेल्यामालमत्तेचा **प्रत्यक्ष ताबा** बँकेन दि. **11 जुलै 2023** रोजी घेतला आहे.

तरी विशेषत्वेकरुन कर्जदार,जमानतदार, गहाणदार आणि सर्व सामान्य जनतेला एतद् ताकीद देण्यात येते की त्यांनी या संपत्तीबाबत कोणताही व्यवहार करु नये आणि या संपत्तीचा कोणताही व्यवहार केल्यास **बँक ऑफ बडौदा इतवारी शाखा, नागपूर चे रकमेसाठी शुल्क रु. 64,07,554.52/- + व्याज (रुपये चौसष्ठ लाख सात हजार पाचशे चौपन्न आणि बावण्ण फकत** + इतर कायदेशीर शुल्कांसह त्यावर लागु न केलेले व्याज आणि कराराच्या दराने पुढील व्याज तसेच पेमेंट केल्याच्या तारखेपर्यंतचे खर्च.

कर्जदारांनी लक्ष द्यावे की सेक्शन 13 च्या सब–सेक्शन (8) च्या प्रावधानानुसार मालमत्ता परत सोडविण्याकरिता उपलब्ध वेळेमध्ये आमंत्रित केले आहे.

अचल संपत्तीचे विवरण

1)सर्व तुकडयांमधील जमिनीचा 3.7366% अविभाजित हिस्सा आणि नागपूर इम्प्रूवमेंट ट्रस्ट लीजहोल्ड असलेल्या जमिनीचे पार्सल प्लॉट नं. 513, 514 आणि 515 पाचपावली गृहनिर्माण निवास योजना मधील खसरा नं. 65/1, 2, 136, 137, 138/1 मौजा नारी, बेअरिंग सिटी सर्वे नं. 295,शीट नं. 331/105, अपार्टमेंट/ब्लॉक सोबत बेअरिंग नं. 104(भाग 'ए') हे उत्तराभिमुख कुटुंब युनीट असुन त्याचे बांधकाम क्षेत्र 85.9932 चौ.मी. (925.716 चौ.फुट) यामध्ये ड्रॉइंग रूम, डायनींग रूम, दोन बेडरूम, एक मास्टर बेडरूम सोबत संलग्न डब्ल्यु.सी. आणि बाथरुम, किचन, सामान्य डब्ल्यु.सी. आणि बाथरुम, बाल्कनीच्या अनुपातिक क्षेत्रासह आणि इमारतीतील सामान्य भागांना "नानिक्स अष्टविनायक आस्था" असे नाव दिले असुन स्थित आहे नारा रोड, जरीपटका, पावर ग्रीड च्या विरूध्द नागपूर, नागपूर महानगरपालीका आणि नागपूर इम्प्रूवमेंट ट्रस्टच्या हद्दीत, नागपूर तह. आणि जि, नागपूर, वर्तमान आणि भविष्यातील बांधकामासह, आणि सदर संपत्तीची चर्तुसीमा पुढीलप्रमाणे:1)**जमिनीची चर्तुसिमाः पुर्वः**–रस्ता, **पश्चीमः**– प्लॉट नं. 541, **उत्तरः**– रस्ता, **दक्षिणः**– प्लॉट नं. 512 2)**अपार्टमेंटची चर्तुसिमाः पुर्वः**–फ्लॅट नं. 101, **पश्चीमः**– पॅसेज, **उत्तरः**– फ्लॅट नं. 103, **दक्षिणः**– डुप्लेक्स डी–3

2)बँक फायनान्सव्दारे तयार केलेली सर्व स्थिर मालमत्ता जसे कीः–

अ)पेस्ट्री फ्रिज युनिट (1), ब)कॉफी मशीन (1), क)बार खुर्च्या (30), डी)गार्डन खुर्च्या आणि टेबल (6+4), ई)उंचावरील टेबल (3), एफ)एलईडी स्क्रीन/प्रोजेक्टर (4), जी)साउथ इंडियन सेटअप, एच) उपभोग्य स्टॉक, सर्व स्टॉक, बुक डेट आणि हलवण्यायोग्य वस्तू इत्यादि.

सही/–
स्थळ : नागपूर (इंग्रजीतील मूळ मजकूर ग्राह्य धरण्यात येईल) श्री. समीर कोकितकर
दिनांक : 11.07.2023 मुख्य व्यवस्थापक, अधिकृत अधिकारी

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Sr. No.	Name of the Programmes	Aided/ Un-aided	Medium	Major	Total Intake	Minority Quota	(Open/ Others)	Admission Officers
1	M.Com.	Aided	English	Accounts & Business Regulations	80	40	40	Dr. S. S. Gadekar (98904 96869)
2	M.Com.	Aided	Hindi	Management	80	40	40	Prof. P. S. Shrivastava (99755 56119)
		Aided	Marathi		80	--	80	Dr. Y. H. Kedar (98222 29117)

ADMISSION SCHEDULE

Online Registration on the college website www.gscen.shikshamandal.org Registration facility available in college.	Upto 16-07-2023
Display of Merit List & Waiting List	18-07-2023 (Upto 5:00 pm)
Finalization of Admissions as per Merit List	On 19-07-2023 to 21-07-2023

Spot Admission from 22nd July 2023 till vacancy; between 11:00 AM to 03:00 PM; Original TC, Final Year UG Marksheet & other documents are required at the time of the admission.

REGISTRATION THROUGH ONLINE MODE. STUDENTS ARE REQUESTED TO CONTACT THE ADMISSION OFFICERS FOR ANY QUERIES AND VISIT THE COLLEGE WEBSITE (www.gscen.shikshamandal.org) FOR UPDATES.

Online Registration on RTMNU portal: https://nagpuruniversity.ac.in/ (For admission in G. S. College, Nagpur, students should generate ARN.

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Students belonging to Hindi-speaking communities as detailed in the Eighth Schedule of Constitution of India and *domiciled in Maharashtra only* can register themselves for admissions against Hindi Minority Quota.

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ताबा सुचना (अचल संपत्ती करीता)

खालील हस्ताक्षरकर्ता हे पंजाब नॅशनल बँकेचे अधिकृत अधिकारी असुन त्यांनी सिक्युरिटायझेशन अॅन्ड रिकन्स्ट्रक्शन ऑफ फायनांशियल अॅसेट्स अॅन्ड एनफोर्समेंट ऑफ सिक्युरिटी इंटरेस्ट अॅक्ट 2002 आणि यासह वाचल्या जाणा-या सिक्युरिटी इंटरेस्ट एनफोर्समेंट नियम 2002 च्या कलम 13 च्या नियम 3 अंतर्गत प्रदान केलेल्या अधिकाराचा वापर करुन संबंधित कर्जदारांना सुचित करण्यात येते की, खालील दिलेल्या तारखेला मागणी सूचना दिली होती त्या सूचनेत नमूद केलेल्या रकमेची उक्त सूचना प्राप्त होणा-या तारखेपासून 60 दिवसांच्या आत परतफेड करण्यास सांगितले होते / नोटीस प्राप्त झाल्याच्या तारखेपासून.

कर्जदार रकमेची परतफेड करण्यास अपयशी ठरल्याने कर्जदार / जमानतदार व सर्व सामान्य जनतेला एतव्दारा सूचना देण्यात येते की खालील हस्ताक्षर कर्ता यांनी उपरोक्त नियमाचा 8 सह वाचल्या जाणा-या उपरोक्त कायद्याचा कलम 13(4) अंतर्गत प्रदान केलेल्या अधिकारांचा वापर करुन यात खालील वर्णन केलेल्या संपत्तीचा **प्रत्यक्ष ताबा** घेतला आहे.

कर्जदारांनी लक्ष द्यावे की सेक्शन 13 च्या सब-सेक्शन (8) च्या प्रावधानानुसार मालमत्ता परत सोडविण्याकरिता उपलब्ध वेळेमध्ये आमंत्रित केले आहे.

विशेष करून कर्जदार / जमानतदार तसेच आम जनतेला या व्दारा वरील संपत्तीच्या विषयी काहीही घेणे न करण्याकरीता ताकीद दिली जात आहे. तसेच पुढील संपत्तीचे व रक्कमेवरील व्याजाचे आणि अन्य खर्चाचे देणेघेणे पंजाब नॅशनल बँकच्या व्याजासह प्रभाराधीन राहील.

अ. क्र.	शाखेचे नाव	कर्जदाराचे नाव	गहाण ठेवलेल्या संपत्तीचे विवरण	डिमांड नोटिस तारीख	कर्जाची बकाया रक्कम	प्रत्यक्ष ताबा घेण्याची तारीख
1.	हनुमान नगर	श्री. ईश्वर चिंदुजी काळबांडे (कर्जदार / गहानदार) आणि श्री. अक्षय काळबांडे (जमानतदार)	शॉप /चेंबर नं. टी-18ए, तिसरा मजला 0.575%, वाटा आणि त्याचा क्षेत्रफळ 240 चौ.फुट., एचकेसीएम कॉम्प्लेक्स, अविभाजित वाटा त्याचा सर्व भाग आणि तुकडा जमीन बिअरिंग एनआयटी प्लॉट नं. 1-ए, औद्योगीक एरिया आणि औद्योगीक बस्ती रिकम क्षेत्रफळ 1464.89 चौ.मी., सिटी सर्वे नं. 180, वार्ड नं.10, मौजा नागपूर, श्री. ईश्वर चिंदुजी काळबांडे यांच्या नावानी आणि चतुर्सिमा:- पुर्वः प्लॉट नं. 1बी हनुमाण नगर, पश्चिमः मेडिकल कॉलेज रोड, उत्तरः मेडिकल कॉलेज चौक, दक्षिणः मेडिकल कॉलेज रोड आणि हनुमान नगर रोड याला जोडनारा रोड	03/07/2019	30/06/2019 रोजी रु. 19,51,091.12/- अधिक व्याज आणि खर्च	12/07/2023

दिनांक : 12/07/2023
स्थळ : नागपूर

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शुद्धीपत्रक

जाहिर ई-निविदा सुचना क्रमांक जळगांव १०/२०२३-२०२४ सदर जाहिरात रविवार, दि.०९/०७/२०२३ रोजी प्रसिद्ध झाली असुन सदर कामांची ई-निविदा https://www.mahatenders.gov.in या वेबसाईटवर दि. १४/०७/२०२३ ऐवजी १७/०७/२०२३ पासुन उपलब्ध होईल.

सही/– (संजय राठोड)
कार्यकारी अभियंता, प्रधानमंत्री ग्रामसडक योजना
महाराष्ट्र ग्रामीण रस्ते विकास संस्था, जळगांव

महाराष्ट्र मेट्रो रेल कॉर्पोरेशन लि.

(केंद्र शासन आणि महाराष्ट्र शासन यांचा संयुक्त प्रकल्प)
ब्लॉक क्र ए ३, एफजीएसजी, सिव्हिल कोर्ट जवळ, कामगार पुतळ्याच्या शेजारी, शिवाजी नगर, पुणे-४११ ००५.
दूरध्वनी : ७४१०००४०६७/६८
वेबसाइट : www.mahametro.org

महा मेट्रो PUNE METRO

जाहि. क्र. : महा-मेट्रो/पी/एचआर/०३/२०२३ दिनांक :१२.०७.२०२३

पुणे मेट्रो रेल प्रोजेक्टकरिता कंत्राटी/प्रतिनियुक्ती तत्त्वावर मेट्रो रेल/रेल्वे/रेल्वे पीएसयूज/सरकारी संघटना / पीएसयूज / मेट्रो विषयक पायाभूत सुविधा उद्योग यांच्याकडून अनुभवी कर्मचाऱ्यांची आवश्यकता आहे.

अ. क्र.	पदाचे नाव	पदांची संख्या
१	सहाय्यक व्यवस्थापक (सिग्नलिंग)	१

१. शैक्षणिक पात्रता, अनुभव, वयोमर्यादा, अर्ज कसा करावा आदी संदर्भातील तपशिलाकरिता कृपया संकेतस्थळ- www.mahametro.org →careers येथे भेट द्यावी.
२. ऑनलाइन अर्ज सादरीकरणाची सुरुवातीची तारीख व वेळ १३.०७.२०२३ रोजी स. १०.०० वाजल्यापासून अशी असून अर्ज सादरीकरणाची अंतिम तारीख व वेळ २७.०७.२०२३ रोजी सायं. ६.०० वाजेपर्यंत अशी आहे.

महाव्यवस्थापक (एचआर), महा-मेट्रो, पुणे

महा मेट्रो, हरित मेट्रो

EMPLOYMENT NOTICE

Application are invited for the following full time Non-Granted Vacant Posts in **Elite College of Computer Application Commerce & Management Studies, Gayki Layout, Ward No.4, Saoner Dist. Nagpur - 441107, college run by Shri Krishna Education Society, Saoner**

Subject	No. of Posts	Nature of Post	Category
BBA(UG)	Assistant Professor - 4	Full Time	Open - 2 SC - 1 VJ(A) - 1

Application should reach within 15 days from the Date of Publication of this Employment Notice. Details in respect of pay scale, Qualification, Experience etc. is available on University web portal **https://www.onlineedcudrtmnu.org & college web site www.elitecollege.edu.in**

Note : Candidates are required to submit two passport size colour photographs alongwith application

Secretary
Elite College of Computer Application Commerce & Management Studies

Date : 14/07/2023

7HillS

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शाखा कार्यालय:- सिविल लाईन, पाल्म रोड, आरबीआय जवळ, नापगपूर-440001
फोन नं. : 0712-2530053 ईमेल : civillinesnagpur@indianbank.co.in

(सुरक्षा व्याज (अंमलबजावणी) नियम, 2002 च्या नियम (8(1) अंतर्गत)

ताबा सुचना (अचल संपत्ती करिता)

ज्याअर्थी,

सिक्युरिटाईजेशन आणि रीकन्स्ट्रक्शन ऑफ फाइनैंशियल असेटस एंड एनफोर्समेंट ऑफ सिक्यूरिटी इंटरेस्ट (दुसरा) ऍक्ट 2002 च्या अंतर्गत खालील हस्ताक्षरकर्ता हे **इंडियन बँकेचे** अधिकृत अधिकारी आहे. तसेच सिक्यूरिटी इंटरेस्ट (एनफोर्समेंट) रुल्स 2002 चे सेक्शन 13(12) च्या सोबतच वाचले जाणारे रुल 3 आणि 9 च्या अंतर्गत कर्जदार **सचिन सहेबराव जामनेकर (कर्जदार)** यांना **डिमांड नोटिस दिनांक 11/05/2023** ला देऊन सुचनेत दर्शविलेली रक्कम **रु. 14,38,841/- (रु. चौदा लाख अडतीस हजार आठशे एक्केचाळीस फक्त) 01.05.2023** पासून व्याज आणि दंडात्मक शुल्हासह, उक्त सुचना प्राप्तीनंतर 60 दिवसांचा आत

कर्जदार रक्कमेची भरपाई करण्याकरीता बरेच वेळा संधी दिल्यावर हि कर्जदार उक्त रक्कमेची भरपाई करण्याकरीता असमर्थ सिध्द ठरल्यामुळे कर्जदार आणि तसेच आम जनतेला याव्दारे सुचना देण्यात येते की, खालील दिलेल्या नियम 13(4) सह वाचला जाणाऱ्या अॅक्ट कार्य क्र. 8 च्या अंतर्गत अधिकृत अधिकारी, यांनी दिलेल्या संपत्तीचा **ताबा दि. 10 जुलै 2023** ला घेतला आहे

विशेष करुन कर्जदार तसेच आम जनतेला या व्दारा वरील संपत्तीच्या विषयी काहीही घेणे देणे न करण्याकरीता जागृत केले जात आहे. तसेच पुढील संपत्तीचे व रक्कमेवरील व्याजाचे आणि अन्य खर्चाचे देणेघेणे **इंडियन बँक फ्रेन्डस कॉलनी शाखा (ई- एएलबी), रक्कम रु. 14,38,841/- (रु. चौदा लाख अडतीस हजार आठशे एक्केचाळीस फक्त)** अधिक 01.05.2023 पासून व्याज आणि दंडात्मक शुल्कासह.

आम्ही सरफेसी कायदयाच्या कलम 13(8) च्या तरतुदींकडे लक्ष वेधतो आणि तेथे तयार केलेले नियम ज्या अंतर्गत कर्जदारांच्या रोख्यांवर विमोचन करण्याच्या अधिकारांशी संबंधित आहेत.

अचल संपत्तीचे विवरण

सर्व भाग आणि तुकडा फ्लॅट नं. एस-1, दुसरा मजला, सुपर बिल्ट अप एरिया 21.714 चौ. मी, ''श्री गणेश अपार्टमेंट-4'' या नावाने ओळखली जानारी बिल्डिंग बांधलेली त्यावर भाग आणि तुकडा प्लॉट नं. 76 आणि 77, संपुर्ण क्षेत्रफळ एरिया 128.63 चौ.मी मौजा बोरगाव येथे स्थित खा. नं. 166/3 आणि 166/4, सी.एस नं. 511 आणि 512, शिट नं. 74, बेअरिंग महानगर हाऊस नं. 517/76+77 रचना विश्वा अपार्टमेंट आणि के. टी नगर च्या मागे ता. आणि जि. नागपूर श्री. सचिन जामनेकर यांच्या मालकिचे आणि चतुर्सिमा:- पुर्वः प्लॉट नं. 49 आणि 50, पश्चिमः रोड, उत्तरः प्लॉट नं. 75, दक्षिणः रोड

दिनांक : 11/07/2023
स्थळ : नागपुर

मुख्य व्यवस्थापक / अधिकृत अधिकारी,
इंडियन बँक

प्रपत्र अ

जाहीर घोषणा

(भारतीय नादारी व दिवाळखोरी मंडळ (कॉर्पोरेट व्यक्तींसाठी दिवाळखोरी निराकरण प्रक्रिया) नियम, 2016 मधील नियम 6 अंतर्गत)

लताकिसन कन्स्ट्रक्शन प्रायव्हेट लिमिटेडच्या घेणेकऱ्यांनी लक्ष द्यावे

संबंधित तपशील

1.	कॉर्पोरेट देणेकऱ्याचे नाव	**लताकिसन कन्स्ट्रक्शन प्रायव्हेट लिमिटेड**
2.	कॉर्पोरेट देणेकऱ्याच्या स्थापनेचा दिनांक	05-03-2014
3.	ज्यांचे अंतर्गत कॉर्पोरेट देणेकरी नोंदणीकृत आहे त्या प्राधिकरणाचे नाव	आरओसी-मुंबई
4.	कॉर्पोरेट देणेकऱ्याचा कॉर्पोरेट ओळख क्र. / मर्यादित दायित्व ओळख क्र.	U45201MH2014PTC253842
5.	कॉर्पोरेट देणेकऱ्याच्या नोंदणीकृत व मुख्य कार्यालयाचा (असल्यास) पत्ता	रजत संकुल, रामबाग रोड, एसटी स्टँड, गणेशपेठ, नागपूर, महाराष्ट्र 440018
6.	कॉर्पोरेट देणेकऱ्याच्या संदर्भात दिवाळखोरी सुरु होण्याचा दिनांक	आदेश देण्यात आलाः 23-06-2023 आदेश प्राप्त झालाः 12-07-2023
7.	नादारी निराकरण प्रक्रिया समाप्त होण्याचा अंदाजे दिनांक	08-01-2024
8.	अंतरिम निराकरण व्यावसायिक म्हणून काम पाहणाऱ्या दिवाळखोरी व्यावसायिकाचे नाव व नोंदणी क्रमांक	प्रसाद कमलाकर धारप IBBI/IPA-001/IP-P00702/2017-18/11228
9.	अंतरिम निराकरण व्यावसायिकाचा बोर्डाक्डे नोंदणी असलेला पत्ता व ई-मेल	पत्ताः 47, ''प्रसाद'', नवीन रामदासपेठ, नागपूर, महाराष्ट्र - 440 010 ईमेल आयडीः dharap65@rediffmail.com
10.	अंतरिम निराकरण व्यावसायिकाशी पत्रव्यवहार करण्यासाठी वापरावयाचा पत्ता व ईमेल	पत्ताः 47, ''प्रसाद'', नवीन रामदासपेठ, नागपूर, महाराष्ट्र - 440 010 ईमेल आयडी: cirp.latakisan@gmail.com
11.	दावे सादर करण्याचा शेवटचा दिनांक	26-07-2023
12.	अंतरिम निराकरण व्यावसायिकाने निश्चित केलेले अनुच्छेद 21 मधील उप-विभाग (6अ) च्या कलम (ब) अंतर्गत घेणेकऱ्यांचे वर्ग	निरंक
13.	एखाद्या वर्गातील घेणेकऱ्यांचे अधिकृत प्रतिनिधी म्हणून काम पाहणारे म्हणून ओळख असलेल्या दिवाळखोरी व्यावसायिकांची नावे (प्रत्येक वर्गासाठी तीन नावे)	लागू नाही
14.	(अ) संबंधित प्रपत्रे आणि (ब) अधिकृत प्रतिनिधींचे तपशील येथे उपलब्ध आहेत	वेबलिंक: https://ibbi.gov.in/ प्रत्यक्ष पत्ताः प्लॉट क्र. 47, प्रसाद, नवीन रामदासपेठ, नागपूर - 440 010

याद्वारे सूचित करण्यात येते की राष्ट्रीय कंपनी विधी न्यायाधिकरण यांनी दि. 23-06-2023 लताकिसन कन्स्ट्रक्शन प्रायव्हेट लिमिटेड यांची कॉर्पोरेट निराकरण प्रक्रिया सुरु करण्याचे आदेश दिले आहेत व हा आदेश 12-07-2023 रोजी प्राप्त झाला.

याद्वारे लताकिसन कन्स्ट्रक्शन प्रायव्हेट लिमिटेड च्या घेणेकऱ्यांना आवाहन करण्यात येते की त्यांनी दि. 26-07-2023 पर्यंत पुराव्यांसह आपले दावे प्रवेशिका क्र. 10 वर नमूद पत्त्यावर अंतरिम निराकरण व्यावसायिकाक्डे सादर करावेत. वित्तीय घेणेकऱ्यांनी पुराव्यांसह आपले दावे केवळ इलेक्ट्रॉनिक पद्धतीने सादर करावेत. इतर सर्व घेणेकऱ्यांनी पुराव्यांसह आपले दावे टपालाने किंवा इलेक्ट्रॉनिक पद्धतीने सादर करावेत.

प्रवेशिका क्र. 12 मध्ये दिल्यानुसार एखाद्या वर्गातील वित्तीय घेणेकऱ्यानी प्रपत्र सीए मध्ये त्या वर्गाचे अधिकृत प्रतिनिधी म्हणून काम करण्यासाठी प्रवेशिका क्र. 13 वर दिलेल्या तीन निराकरण व्यावसायिकांपैकी अधिकृत प्रतिनिधी म्हणून आपली निवड दर्शवावी.

खोटे किंवा दिशाभूल करणारे दावे सादर केल्यास दंड आकारण्यात येईल.

स्वा/-
अंतरिम निराकरण व्यावसायिकः प्रसाद धारप
दिनांक व ठिकाणः 13-07-2023 नागपूर

TATA CONSULTANCY SERVICES LIMITED

नोंदणीकृत कार्यालय : ९वा मजला, निर्मल बिल्डिंग, नरिमन पॉइन्ट, मुंबई-४०० ०२१. टेलि. : +९१ २२ ६७७८ ९५९५ फॅक्स : +९१ २२ ६७७८ ९६६०
ई-मेल : investor.relations@tcs.com वेबसाइट : www.tcs.com सीआयएन : एल२२२१०एमएच१९९५पीएलसी०८४७८१

TATA

३० जून, २०२३ रोजी संपलेल्या तिमाहीकरिता लेखापरीक्षित एकत्रिकृत अंतरिम वित्तीय निष्कर्षांचा उतारा

(₹ कोटी)

	३० जून, २०२३ रोजी संपलेला तिमाही कालावधी	३१ मार्च, २०२३ रोजी संपलेले वर्ष	३० जून, २०२२ रोजी संपलेला तिमाही कालावधी
प्रवर्तनांकडील महसूल	५९,३८१	२,२५,४५८	५२,७५८
करापूर्वी नफा	१४,९८९	५६,९०७	१२,७७६
करानंतर नफा	११,१२०	४२,३०३	९,५१९
कालावधीकरिता एकूण व्यापक उत्पन्न	११,२००	४२,७९५	८,७९३
भरणा केलेले समन्याय भागभांडवल (दर्शित मूल्य : ₹ १ प्रति भाग)	३६६	३६६	३६६
एकूण राखीव (अनियंत्रित व्याज समाविष्ट)*	९०,८४०	९०,८४०	८९,४८०
कमाई प्रति समन्याय भाग : मूलभूत व सौम्य केलेले (₹)	३०.२६	११५.१९	२५.९०

*सिक्युरिटीज ॲण्ड एक्सचेंज बोर्ड ऑफ इंडिया (लिस्टिंग ऑब्लिगेशन्स ॲण्ड डिस्क्लोजर रिक्वायरमेन्ट्स) रेग्युलेशन्स, २०१५ द्वारा आवश्यकतेच्या अनुसार ३० जून, २०२३ रोजी संपलेल्या तिमाही कालावधीकरिता शिल्लक ३१ मार्च, २०२३ रोजी संपलेल्या वर्षाकरिता लेखापरीक्षित एकत्रीकृत ताळेबंदानुसार शिल्लक दर्शविते आणि ३० जून, २०२२ रोजी संपलेल्या तिमाही कालावधीकरिता शिल्लक ३१ मार्च, २०२२ रोजी संपलेल्या वर्षाकरिता लेखापरीक्षित एकत्रीकृत ताळेबंदानुसार शिल्लक दर्शविते.

३० जून, २०२३ रोजी संपलेल्या तिमाहीकरिता लेखापरीक्षित स्वतंत्र अंतरिम वित्तीय निष्कर्षांचा उतारा

(₹ कोटी)

	३० जून, २०२३ रोजी संपलेला तिमाही कालावधी	३१ मार्च, २०२३ रोजी संपलेले वर्ष	३० जून, २०२२ रोजी संपलेला तिमाही कालावधी
प्रवर्तनांकडील महसूल	४९,८६२	१,९०,३५४	४४,४८०
करापूर्वी नफा	१३,९३२	५१,६९०	११,४००
करानंतर नफा	१०,४८४	३९,१०६	८,५८८
कालावधीकरिता एकूण व्यापक उत्पन्न	१०,६०२	३८,७१२	८,१०३

नोंदी :

१. लेखापरीक्षित एकत्रीकृत वित्तीय निष्कर्ष व लेखापरीक्षित स्वतंत्र वित्तीय निष्कर्षाचे लेखा समितीद्वारा परीक्षण करण्यात आले आहे आणि १२ जुलै, २०२३ रोजी घेण्यात आलेल्या संचालक मंडळाच्या सभेत त्यांच्याद्वारा मान्य करण्यात आले आहेत. सांविधिक लेखापरीक्षकांनी या निष्कर्षावर अपरिवर्तित लेखापरीक्षण मत व्यक्त केले आहे.
२. संचालक मंडळाने १२ जुलै, २०२३ रोजी घेण्यात आलेल्या त्यांच्या सभेत ₹ ९.०० प्रति समन्याय भागाचा अंतरिम लाभांश घोषित केला आहे.
३. वरील विवरण सिक्युरिटीज ॲण्ड एक्सचेंज बोर्ड ऑफ इंडिया (लिस्टिंग ऑब्लिगेशन्स ॲण्ड डिस्क्लोजर रिक्वायरमेन्ट्स) रेग्युलेशन्स, २०१५च्या रेग्युलेशन ३३ अंतर्गत स्टॉक एक्सचेंजेसकडे फाइल केलेल्या वित्तीय निष्कर्षाच्या सविस्तर प्रारूपाचा उतारा आहे. ३० जून, २०२३ रोजी संपलेल्या तिमाही कालावधीकरिता संपूर्ण प्रारूप URL: www.bseindia.com या बीएसई लिमिटेडच्या वेबसाइटवर, URL: www.nseindia.com या नॅशनल स्टॉक एक्सचेंज ऑफ इंडिया लिमिटेडच्या वेबसाइटवर आणि URL: www.tcs.com/investors या कंपनीच्या वेबसाइटवर उपलब्ध आहे.

संचालक मंडळाच्या वतीने आणि करिता

मुंबई
१२ जुलै, २०२३

के. क्रिथिवासन
सीईओ व व्यवस्थापन संचालक